

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SIMPEX SAFETY & APPARELS LLP

RELEVANT PARTICULARS	
1. Name of corporate debtor	SIMPEX SAFETY & APPARELS LLP
2. Date of incorporation of corporate debtor	06/06/2016
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, RoC-Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAG-5827
5. Address of the registered office and principal office (if any) of corporate debtor	FA/57/1 NARAYAN TALA WEST, P.O. DESHBANDHU NAGAR, KOLKATA KOLKATA West Bengal 700059
6. Insolvency commencement date in respect of corporate debtor	18/05/2022
7. Estimated date of closure of insolvency resolution process	14/11/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rachana Agarwal IBBI/IP-001/IP-P02442/2021-22/13732
9. Address and e-mail of the interim resolution professional, as registered with the Board	5H PALM AVENUE, KOLKATA-700019 08rkassociates@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	5H PALM AVENUE, KOLKATA-700019 cirp.simpex@gmail.com
11. Last date for submission of claims	01/06/2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Not Applicable 2. Not Applicable 3. Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/download § Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SIMPEX SAFETY AND APPARELS LLP on 18/05/2022.

The creditors of the SIMPEX SAFETY AND APPARELS LLP, are hereby called upon to submit their claims with proof on or before 01/06/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Rachana Agarwal
Submission of false or misleading proofs of claim shall attract penalties
Rachana Agarwal
Insolvency Professional
IBBI/IPA-001/IP.P.
02442/2021-22/22/13732
RACHANA AGARWAL

INTERIM RESOLUTION PROFESSIONAL
Regd. No- IBBI/IP-001/IP-P02442/2021-22/13732

Date: 21/05/2022

Place : Kolkata